

Catamaran Services

7577. PROF. UMMAREDDY VENKATESWARLU:

SHRI V. SREENIVASA PRASAD

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have recently cleared proposal for the operation of international catamaran services;

(b) if so, the details thereof;

(c) the number of new catamaran routes operating in the country;

(d) the mode of financing these services including both domestic and foreign sources; and

(e) the benefits likely to accrue from these services?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

(c) to (e) At present catamaran service is being operated only on one route in the domestic sector-Bombay-Goa. It is for the entrepreneurs to decide about the mode of financing. However, where financing is done through external commercial borrowings, it is subject to the Government guidelines i.e. Ministry of Finance. The service offers benefits by way of reduced travel time vis-a-vis travel by road and cheaper fares compared to air travel.

[Translation]

Revival of Korba Unit

7578. SHRI BHAWANI LAL VERMA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to restart the Fertilizer Corporation of India (FCI) unit in Korba by using gas pipelines;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by when this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d) In view of the continued poor performance of the other two

coal based fertilizer plants of Fertilizer Corporation of India Ltd. (FCI) at Ramagundam and Talcher, the Government had taken a decision in February, 1990 to abandon the coal based fertilizer project at Korba. FCI stands declared as a sick company by the Board for Industrial and Financial Reconstruction. Since it has no resources to set up any new plants, there is no proposal to restart Korba fertilizer project by setting up a new gas based plant. Moreover, at present there is no surplus gas available for any fertilizer plant in that area.

[English]

Action Against Defaulters by DDA.

7579. SHRI HARISINH CHAVDA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether DDA propose to take legal action against defaulters who have not made payment of instalments and other amounts due against the allottees;

(b) if so, the details thereof and the reasons why DDA could not recover the money for the last ten years;

(c) the details of concession DDA is contemplating to the mass defaulters to recover their pending amount;

(d) whether DDA is considering the cases of such defaulters, who are ready to pay the instalments but not in position to cough up the heavy interest;

(e) whether most of the defaulters have disposed of their flats, also; and

(f) how the DDA is going to recover its dues?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) Yes, Sir,

(b) DDA has reported that it has initiated legal action under the Punjab Land Revenue Act, 1987 and Public Premises (Eviction of Unauthorised Occupants) Act against the defaulter allottees. Besides, DDA has also been issuing Press releases, notices etc. to the defaulting allottees numbering 86000 asking them to make payment of the outstanding monthly instalments so as to avoid legal action.

(c) and (d) No concession in general is contemplated at present. However, Vice Chairman of the Development Authority has the power of remission of a part or whole of the penalty depending upon the merit of each case.

(e) Applications received in response to the scheme of conversion of properties from lease hold to free hold have revealed that, in some cases, the flats have changed hands.